

Central Administrative Tribunal
Calcutta Bench

OA No.309/97

14-6-2005

Present : Hon'ble Mr.N.D. Dayal, Member(A)
Hon'ble Mr.K.B.S. Rajan, Member(J)

Vijay Kumar Khati

-Vs-

M/o Defence

For the applicant : None

For the respondents : Ms K. Banerjee, Counsel

O R D E R

Mr.N.D. Dayal, Member(A)

A perusal of the order sheet of the case shows that on the last occasion the learned counsel for the applicant informed that the applicant has not been contacting him since long time and which was especially noticeable that this is a matter of 1997 and the learned counsel had prayed for a short adjournment. Today when the matter is called neither the learned counsel for the applicant nor the applicant himself is present. It therefore appears that the applicant is not interested in pursuing this matter. Accordingly the same is dismissed for non-prosecution. Ms. Banerjee, the learned counsel for the respondents is present. No costs.



Member(J)



Member(A)